

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2411
ANSWERED ON:08.12.2005
CRIME IN RAILWAYS
Mandal Shri Sanat Kumar

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has formulated any plan to share the intelligence among various security agencies on crime prone states for tackling crime in railways;
- (b) if so, the details thereof;
- (c) whether the Government has decided to increase the strength of existing protection force of railways to augment the security of passengers of railways and its properties;
- (d) if so, the details thereof; and
- (e) the steps taken /proposed to be taken for the security of the travelling passengers and railways?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) : No, Sir.

(b) : Does not arise.

(c) & (d): Two Battalions of Railway Protection Special Force with their Headquarters at Garhara (Barauni—Bihar) and Thakurli near Mumbai, Maharashtra have been created to supplement the efforts of the State Governments in controlling crime on the Railways and protection of Railway Property.

(e): To provide better security to the traveling passengers in trains and passenger areas, the Railway Protection Force Act, 1957 and the Railways Act, 1989 have been amended to enable the Railways, through the RPF, to effectively supplement the efforts of the State Governments in controlling crime on the Railways. The Railway Protection Force staff are being deployed to escort many trains and deployed in the passenger area to augment the efforts of the State Governments. RPF has also been empowered to deal with the minor offences affecting the train operations such as Alarm chain pulling, roof travel, touting, ticket less travel, unauthorized entry etc. (except Sabotage related offences under Sections 150 to 152) by amending the Railways Act w.e.f. July 2004. This has been done so that the State Police (Government Railway Police) get more man power and time to handle heinous offences such as Murder, Dacoity, Robbery, Rape etc. including Sabotage and Train Wrecking, under the provisions of Indian Penal Code, the Railways Act and other laws.